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INTERNATIONAL BAR ASSOCIATION SYMPOSIUM 2025

A symposium presented by the India Working Group of the IBA Asia Pacific Regional Forum
and supported by the IBA Arbitration Committee and the IBA Litigation Committee

Fourth IBA India Litigation and ADR Symposium

5–6 December 2025, Taj Mahal Hotel, New Delhi, Delhi, India

TOPICS INCLUDE:

- The rule of law – will the rule of law and the justice delivery system in India offer a competitive edge over other developing economies? Can uniform laws and justice delivery mechanisms drive us towards a borderless world?
- An arbitrator should also be competent to be an amiable compositeur or mediator
- What are the new rules, methodologies and developments in arbitration law and practice? Are the new amendments proposed for India's arbitration law likely to be game changers? How do these compare with the recently enacted UK Arbitration Act 2025?
- Emerging issues in intellectual property and artificial intelligence
- White-collar crime, bribery and corruption – a comparative analysis
- Privacy, GDPR and the new Digital Personal Data Protection Act: where is the freedom of speech on the one hand and regulation of social media on the other?
- The benefits and impact of artificial intelligence on dispute resolution – is India's Grand Trunk Road warning 'speed thrills but kills' at all relevant in this context?
- This House believes that social media is the only safe and reliable outlet for information in an increasingly regulated world

BOOK BEFORE **7 NOVEMBER 2025** TO RECEIVE EARLY BOOKING DISCOUNTS

For more information and to book online visit www.ibanet.org/conference-details/CONF2725

Programme

Symposium Co-Chairs

Nusrat Hassan *Dentons Link Legal, Mumbai, Maharashtra; Co-Chair, India Working Group, IBA Asia Pacific Regional Forum*

Amir Singh Pasrich *International Law Affiliates, New Delhi, Delhi; LPD Secretary-Treasurer / IBA Treasurer*

Pallavi Shroff *Shardul Amarchand Mangaldas & Co, New Delhi, Delhi; Co-Chair, India Working Group, IBA Asia Pacific Regional Forum*

Friday 5 December

1800 – 2100 Registration

1830 – 1900 Welcome remarks

Jaime Carey *Carey, Santiago; IBA President*

Nusrat Hassan *Dentons Link Legal, Mumbai, Maharashtra; Co-Chair, India Working Group, IBA Asia Pacific Regional Forum*

Amir Singh Pasrich *International Law Affiliates, New Delhi, Delhi; LPD Secretary-Treasurer / IBA Treasurer*

Pallavi Shroff *Shardul Amarchand Mangaldas & Co, New Delhi, Delhi; Co-Chair, India Working Group, IBA Asia Pacific Regional Forum*

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1900 – 2015 Opening session

The rule of law – will the rule of law and the justice delivery system in India offer a competitive edge over other developing economies? Can uniform laws and justice delivery mechanisms drive us towards a borderless world?

A utopian world might have uniform laws and enforcement. Borders create conflict of laws and enforcement problems even for well-recognised rights ranging from the right to life, liberty and freedom of expression, to more complex rights under the right to freedom of trade such as intellectual property rights, equal treatment in public procurement and the right to have free and fair competition.

The Indian legal system has three well-defined roles. Adjudication of civil disputes, criminal jurisdiction and a special writ jurisdiction exercised by the Indian courts under the Constitution of India. Hamstrung by the world's largest and possibly the most litigious population, historical pendency of cases creates a mountain of arrears. Civil and criminal cases wind onwards through the court process taking years, but India still offers predictability, certainty and quick interim relief to compensate for the 'pendency'.

The session will examine India's legal system critically and comparatively to suggest possible solutions that may be reported and acted upon. Speakers from other jurisdictions will offer perspectives on justice delivery and their perceptions of the Indian legal system from abroad. The panellists will broadly identify commonalities in justice delivery mechanisms to progress towards uniformity in cross-border enforcement of law.

Speakers

Lord Peter Goldsmith KC *Debevoise & Plimpton, London*

Justice Philip Jeyaretnam *President, Singapore International Commercial Court, Singapore*

Justice Manmohan *Judge, Supreme Court of India, New Delhi, Delhi*

Amir Singh Pasrich *International Law Affiliates, New Delhi, Delhi; LPD Secretary-Treasurer / IBA Treasurer*

LPD Secretary-Treasurer / IBA Treasurer

R Venkataramani *Attorney-General for India, New Delhi, Delhi*

R Venkataramani *Attorney-General for India, New Delhi, Delhi*

2015 – 2200 Drinks reception and buffet dinner

This event is open to all registered delegates and registered guests; please indicate attendance during registration.

Headline social event sponsors



Welcome reception and dinner sponsor



0900 – 1700 **Registration**

0945 – 1100 Plenary session

An arbitrator should also be competent to be an amiable compositeur or mediator

With arbitration rules containing built-in prohibitions against arbitrators acting ex aequo et bono or as amiable compositeurs, are parties unable to exercise the choice mandated by sub-section 28(2) of the Arbitration & Conciliation Act 1996 and is it bad policy for adjudicators to know which party has obstinately refused to take the middle path.

Arbitrators have a first perspective on the maintainability and viability of a dispute. Whilst lacking the inherent power of a civil court or power to do complete justice or to award relief going beyond damages for breach of contract, an arbitrator is still best placed to understand the nuances of each dispute. Is there a clear conflict arising from an arbitrator's legal duty as an adjudicator or can they guide the parties to effective dispute resolution by applying principles of equity and fairness? Can these issues be overcome with better training, guidelines and institutional participation to propel parties towards a settlement? Should arbitrators and judges be empowered to propel parties towards a middle-path settlement or are winner-takes-all adjudications preferred?

Moderator

Conway Blake *Debevoise & Plimpton, London*

Panellists

Promod Nair *Senior Advocate, Bengaluru, Karnataka*

Vikram Nankani *Senior Advocate, Mumbai, Maharashtra*

Shaneen Parikh *Cyril Amarchand Mangaldas & Co, Mumbai, Maharashtra*

1100 – 1120 **Coffee/tea break**

1120 – 1235 Parallel session

What are the new rules, methodologies and developments in arbitration law and practice? Are the new amendments proposed for India's arbitration law likely to be game changers? How do these compare with the recently enacted UK Arbitration Act 2025?

Eminent speakers from England and India will consider the forthcoming proposed changes in India's arbitration law in the context of recent amendments to the UK Arbitration Act 2025.

Moderators

Nandini Gore *Karanjawala & Co, New Delhi, Delhi*

James Langley *Dentons, London*

Panellists

Michael Black KC *International Arbitrator and Mediator, London*

Justice Navin Chawla *Judge, Delhi High Court, New Delhi, Delhi*

Sylvia Tordova *Pinsent Masons, London; Publication and Newsletter Editor, IBA Arbitration Committee*

1120 – 1235 Parallel session

Emerging issues in intellectual property and artificial intelligence

Panellists

Pravin Anand *Anand & Anand, New Delhi, Delhi*

Justice Amit Bansal *Judge, Delhi High Court, New Delhi, Delhi; Co-Chair, IBA Public Law Section*

Shwetasree Majumder *Fidus Law Chambers, New Delhi, Delhi*

Vivek Mittal *Executive Director, Legal and Corporate Affairs, Unilever, Mumbai, Maharashtra*

Amit Sibal *Senior Advocate, New Delhi, Delhi*

Swathi Sukumar *Senior Advocate, New Delhi, Delhi*

1235 – 1335 **Lunch**



The IBA, its officers and staff accept no responsibility for any views expressed, presentations or materials produced by delegates or speakers at the Conference.

Conference luncheon sponsors

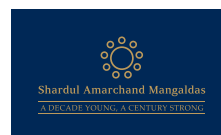


cyril amarchand mangaldas
ahead of the curve

DENTONS **LINK LEGAL**



PHOENIX LEGAL



1335 – 1450 Parallel session

White-collar crime, bribery and corruption – a comparative analysis

Criminal offences are increasingly being included in financial regulatory statutes and dozens of new legislations. These include initiatives covering privacy, data protection, competition law, intellectual property, food safety, foreign exchange regulation, tax, securities, insolvency and almost everything else from airports to zoos.

The incursion of criminal law into regulatory regimes underscores the state's inability to achieve compliance with the rule of law without stiff penalties. This panel will discuss the above issues from an international perspective, exploring inter alia the cross-border application of law, fugitives and multi-jurisdictional enforcement problems not only to trace the offender but also to discourage the commission of an offence by non-resident and untethered entities.

Panellists

Alina Arora *Shardul Amarchand Mangaldas & Co, New Delhi, Delhi*
Anuj Berry *Trilegal, New Delhi, Delhi*
Sanjay Jain *Senior Advocate, New Delhi, Delhi*
Prashant Mara *BTG Advaya, Mumbai, Maharashtra; Membership Officer, IBA Anti-Corruption Committee*
Sherbir Panag *Panag & Babu, New Delhi, Delhi*

1335 – 1450 Parallel session

Privacy, GDPR and the new Digital Personal Data Protection Act: where is the freedom of speech on the one hand and regulation of social media on the other?

Freedom of speech as it is guaranteed by Article 19(1)(a) of the Constitution of India on the one hand gives protection to children, vulnerable adults and upholds the intrinsic right to privacy.

On the other hand, much of our information and misinformation is put up on social media, online platforms, bulk messaging services, etc. The session will explore the importance of these sources of information; the need to protect these sources; the right to freedom of trade and profession; which of these rights is to be protected more; and where the balance lies.

Moderators

Manjaree Chowdhary *General Counsel & Chief Compliance Officer, Maruti Suzuki India, New Delhi, Delhi*
Arush Khanna *Numen Law Offices, New Delhi, Delhi; Membership Officer, IBA Young Lawyers' Committee*

Panellists

Justice Tejas Karia *Judge, Delhi High Court, New Delhi, Delhi*
Pavit Katoch *General Counsel, Inshorts, New Delhi, Delhi*
Marike Patrani Paulsson *Secretary General, Council for International Dispute Resolution of the Kingdom of Bahrain, Manama*

1450 – 1510 Coffee/tea break

1510 – 1625 Plenary session

The benefits and impact of artificial intelligence on dispute resolution – is India's Grand Trunk Road warning 'speed thrills but kills' at all relevant in this context?

Keynote speaker

Justice DY Chandrachud *Former Chief Justice of India, New Delhi, Delhi*

Moderator

Carlo Portatadino *Tombari D'Angelo e Associati, Milan; Co-Chair, IBA Litigation Committee*

Panellists

Mahesh Rai *Drew & Napier, Singapore*
Prof Tania Sourdin *Professor Emerita, University of Newcastle, Newcastle, New South Wales*
Rajesh Sreenivasan *Rajah & Tann, Singapore; Scholarship Officer, IBA Media Law Committee*

1625 – 1745 Plenary session

This House believes that social media is the only safe and reliable outlet for information in an increasingly regulated world

Moderator

Justice Hima Kohli *Former Judge, Supreme Court of India, New Delhi, Delhi*

Proposition

Manisha Anand *Senior Advocate, Chandigarh*

Opposition

Brinda Lahiri *Advocate, New Delhi, Delhi*

1745 – 1805 Closing keynote address

1805 – 1815 Closing remarks

Nusrat Hassan *Dentons Link Legal, Mumbai, Maharashtra; Co-Chair, India Working Group, IBA Asia Pacific Regional Forum*
Amir Singh Pasrich *International Law Affiliates, New Delhi, Delhi; LPD Secretary-Treasurer / IBA Treasurer*
Pallavi Shroff *Shardul Amarchand Mangaldas & Co, New Delhi, Delhi; Co-Chair, India Working Group, IBA Asia Pacific Regional Forum*

1815 – 2000 Host Committee drinks reception

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Information

Date

5–6 December 2025

Venue

Taj Mahal New Delhi
Number One Mansingh Road, New Delhi, Delhi 110011, India
Tel: +91 11 6656 6162
Email: mahal.delhi@tajhotels.com
Website: www.tajhotels.com/en-in/hotels/taj-mahal-new-delhi

Language

All working sessions and Conference materials will be in English.

Interpreters are not authorised to book for the conference or attend the conference working sessions without the prior written permission of the Asia Office Director.

How to book

Online by **27 November 2025** at www.ibanet.org/conference-details/CONF2725 and make payment by credit card to avail of the online booking discount or complete the attached booking form and return it to Sohyun Kwon at the IBA together with your proof of bank transfer payment. You should receive an email confirmation of your booking within five days; if you do not, please contact sohyun.kwon@int-bar.org.

Fees

Online bookings received:

	on or before 7 November	until 27 November
IBA member	£160	£190
Non-member*	£190	£220
Guest fee**	£85	£85

After **27 November** bookings must be received in hard copy at the IBA office.

Hard copy forms and fees received:

	on or before 7 November	after 7 November
IBA member	£190	£220
Non-member*	£220	£250
Guest fee**	£85	£85

*If you would like to become a full or general member of the IBA, which includes membership of one committee or more – and inclusion in and access to our membership directory – we encourage you to do so now to book for this Conference at the member rate. You can find full details of how to join at www.ibanet.org.

Full payment must be received to obtain your Conference documentation.

Fees include:

- Attendance at all working sessions
- Access to the Conference materials from the IBA website (www.ibanet.org), including any available speakers' papers submitted to the IBA before 27 November
- Access to live delegate search
- Lunch on Saturday
- Tea and coffee during breaks
- Drinks reception and buffet dinner on Friday
- Host Committee drinks reception on Saturday
- Any applicable local taxes

Delegate / speaker conference bookings allow for individual entry and attendance to the conference. Delegates / speakers are not permitted to invite guests to attend any working sessions, workshops, or conference social functions.

Please note that bookings are not transferable.

**Guest fees include:

- Drinks reception and buffet dinner on Friday
- Host Committee drinks reception on Saturday

Your Guest cannot be a member of the legal profession (which includes any business development professional, junior associate, consultant, or assistant) nor seek to use the Conference as a business networking opportunity.

Guests are not permitted access to working sessions, refreshment breaks or lunches at the Conference. Checks are performed to ensure members of the legal profession, or business associates are not booked as Guests. If a Guest is found to be a member of the legal profession, the booking will be refused unless the Guest books as a full delegate for the Conference. Should a Guest be seen attending working sessions, refreshment breaks or lunches, an invoice for the full booking fee will be issued to the delegate for the Guest's participation at the Conference.

Only paid Guests (i.e. those paying the guest fee) are eligible to participate in the social programme; and the number of Guests is limited.

List of participants

For your name to appear in the list of participants, your booking form must be received by **27 November** at the latest.

Online delegate search

Delegates can use the online delegate search via the IBA website, to use this function delegates will need to be logged into their MyIBA. This will allow search access to up-to-date attendance lists.

Booking confirmation

Upon receipt of your payment for the Conference a confirmation email will be sent to you which contains information regarding your attendance at the Conference. You will also be able to view and download your payment information and manage your booking via your My IBA profile on the IBA website.

Book with confidence

- If the IBA needs to reschedule the event, your booking will be automatically transferred to the new date and no additional fees will be charged. If this date is not convenient for a delegate, a refund of the cost of the conference place will be available on request to the IBA.
- If the IBA is unable to reschedule the conference within 12 months of the original scheduled date, a full refund of the cost of the conference place will automatically be made to all delegates.
- Please note that the IBA will not provide refunds for any costs incurred including any travel costs.

Please note, these terms are subject to any more restrictive or different local requirements and may be altered and amended from time to time to reflect any changes to restrictions or government requirements.



Hotel accommodation

A limited number of rooms have been reserved at Taj Mahal New Delhi for the nights of 4–6 December 2025:

Taj Mahal New Delhi

Number One Mansingh Road, New Delhi, Delhi 110011, India

Tel: +91 11 6656 6162

Email: mahal.delhi@tajhotels.com

Website: www.tajhotels.com/en-in/hotels/taj-mahal-new-delhi

The following rate is per room, per night and inclusive of Taj Club Rooms & Suites benefits, but exclusive of service charges and local taxes. This rate also applies to two nights pre- and post-event, subject to availability.

- Luxury Room with Taj Club benefits:
INR 40,000 + GST per room per night (Single / Double Occupancy)

To reserve a room at the above rate, contact:

Reservations

Email: Tmhconf.Del@tajhotels.com

Tel: +91 11 6656 6162

Cancellation and no-show policy

Please note that in the event of any cancellations or no-shows, rooms will be charged to the individual guest's credit card given at the time of booking.

As a limited number of rooms have been blocked at the hotel, availability cannot be guaranteed once the room block is full.

Delegates are responsible for making accommodation reservations directly with the hotel and entering into an agreement with the hotel regarding credit card guarantees, cancellation terms and conditions, and room rates (should these differ from the special IBA rate). The IBA cannot accept responsibility for hotel accommodation disputes between a delegate and the hotel.

Unauthorised accommodation agents

It has been brought to our attention that there are multiple companies contacting past attendees, claiming to represent the IBA, offering 'assistance' with conference and hotel bookings.

They are operating by cold-calling and spamming companies whose names have appeared on previous List of Participants, Programmes and Sponsorship recognition. Please ignore any communication that does not come directly from the IBA.

Disabled access

Taj Mahal New Delhi is wheelchair accessible. Please notify us if you require special assistance.

Continuing Professional Development /Continuing Legal Education

For Conference delegates from jurisdictions where CPD/CLE is mandatory, the IBA will provide a Certificate of Attendance for the Conference. Subject to CPD/CLE requirements, Conference delegates can use this to obtain the relevant number of hours' accreditation. The number of CPD/CLE hours available may vary depending on the rules applied by the members' bar association/law society on time recording criteria.

A Certificate of Attendance is available to Conference delegates on request. Please ask at the IBA Conference registration desk for information on how to obtain the certificate.

Terms and Conditions

All conference delegates must provide full and accurate information regarding their identity and contact information. Failure to do so will result in their conference booking being cancelled.

Full payment must be received to obtain your Conference documentation.

Cancellation of conference or social functions

If cancellation is received by email to Sohyun.kwon@int-bar.org on or before the early-registration deadline date, fees will be refunded less a 15 per cent administration charge.

Cancellations received after the early-registration deadline date and up to 14 days prior to the first day of the Conference, will be refunded less a 25 per cent administration charge. Refunds will be made minus any monies owed to the IBA. Monies cannot be kept on IBA member accounts or transferred to future IBA conferences.

We regret that no refunds can be made after this time. Conference or social function bookings received after this time will not be eligible for any refund of fees. Should you have difficulties in obtaining your visa and are not able to attend the Conference this cancellation policy will still apply.

Payment

When booking the Conference, full payment of the booking fee is required at the time we accept your booking.

VAT will be added to delegate fees as appropriate. Our prices may change at any time, but any price change will not affect bookings that we have confirmed with you. Booking fees for the Conference can only be paid in the booking fee currency listed above.

Credit card payments: The IBA accepts these payment methods:

American Express, Diners, Discover, JCB, Maestro, Mastercard, UnionPay, and Visa. Payments from local or affiliate services linked to these providers can also be made through the IBA website.

It is the responsibility of the cardholder to ensure that the card's security details are ready and to check that there is a sufficient balance on the card for the payment to complete.

All fees payable to us by you in relation to the Conference shall be paid free and clear of all deductions or withholdings whatsoever.

If any deductions or withholdings are required by law to such fees, you shall pay such sum as will, after the deduction or withholding has been made, leave us with the same amount as we would have been entitled to receive in the absence of any such requirement to make a deduction or withholding.

Travel arrangements and visas

Participants are responsible for making their own travel arrangements to attend the Conference. It is recommended that you check any visa requirements with your local embassy or consulate. In particular, participants should inform themselves of the entry requirements (i.e. visa requirements) of the event location and complete the necessary formalities in good time before the event begins. The IBA will not be liable if a visa application is denied, a visa is received too late to attend, or if a delegate is not able to travel to the Conference for any other reason.

We are unable to dispatch visa invitation letters to support your visa application prior to receipt of your booking form and full payment of conference fees.

Please apply for your visa in good time.

Carbon efficient travel

With IBA conferences taking place in major business centres all over the world, travel is an unavoidable reality for our delegates. The IBA encourages its members and delegates to be responsible and conscious of the impact travel has on the environment and to take measures to reduce the carbon impact of their travel.

Some suggested steps that delegates can take include:

- Travel by train instead of flying if possible.
- Book direct flights instead of connecting flights, if available, as limiting the number of stops needed will reduce your carbon footprint.
- Consider the impact of the travel class that you book – business class travel equates to 3 times the carbon footprint of economy class.

Relying on the local public transport is the more carbon friendly option, but this is not always a realistic option. Where reliance on taxis/cars is needed use electric vehicles over petrol or diesel and share vehicle usage with other delegates and colleagues.

Badges

For security reasons, name badges are required to be worn visibly at all times during the Conference and at any IBA organised social function linked to the Conference. Proof of identity is required to collect your badge and for a replacement badge to be issued. Checks will be in place and staff will challenge delegates not wearing a valid conference badge. Anyone not wearing a badge must get a replacement badge from IBA staff or will be required to leave the venue immediately. Anyone found wearing a badge that they are not entitled to wear will have the badge removed and will be required to leave the Conference.

All conference bookings are non-transferable and cannot be resold, transferred or passed on to another person, whether for commercial gain or otherwise.

Name badges can only be used by the booked attendee to access the event or social function; name badges cannot be shared or borrowed by any other person, whether registered for the event or otherwise.

Any breach of these terms will result in the booked attendee being required to leave the event / social function with immediate effect and the cancellation of their booking without reimbursement or refund of any previously paid fees.

Dietary requirements

The IBA endeavours to accommodate all special dietary requests confirmed to us before bookings close. Requests made after this time cannot be guaranteed and all dietary requests are subject to local availability (which is outside the IBA's control).

Photography and filming

Certain sessions and social functions at an IBA Event may be photographed or filmed and some of this content may be used for future IBA marketing materials, member communications, products or services. Should you have any concerns about this, or if you do not wish to be featured in any of these materials, please contact the IBA Marketing Department at ibamarketing@int-bar.org.

No participant, attending in any capacity, is authorised to record or film the conference working sessions, workshops or social function without the prior written permission of the Conferences Director.

Illness

You will not attend the Conference if you are displaying symptoms of a communicable disease. Should you develop symptoms during your attendance, you will inform a member of IBA staff by email (Sohyun.kwon@int-bar.org) and you agree not to attend any further sessions or related events and to comply with all local and national restrictions.

You agree that, if asked by the relevant local or national authorities, the IBA has permission to pass on your personal information and contact details to those authorities should contact tracing be required.

Promotional literature

No individual or organisation may display or distribute publicity material or other printed matter during an IBA Event, unless by prior arrangement with the IBA. Organisations and companies wishing to discuss promotional opportunities should contact the IBA Sponsorship Department at sponsorship@int-bar.org.

Conference sell-outs

The IBA hosts conferences in venues of a suitable size for each event; however, there are times when a conference may sell out and the IBA cannot guarantee places will be available. Should this happen, prospective delegates will be informed, and a waiting list will operate. The waiting list will function on a 'first come, first served' basis, subject to receiving booked delegate cancellations. The waiting list for the Conference will close once the waiting list has reached ten per cent of the venue capacity, as it is very unlikely a place will become available. IBA will not be liable for any expenses or costs incurred by you (including travel and accommodation costs) in relation to attendance at the Conference, including if you travel to the Conference without a confirmed place).

Harassment

Conferences provide unrivalled professional development and network-building opportunities for international legal practitioners and their professional associates. The IBA values the participation of every delegate and member of the IBA and wants all attendees to have an enjoyable and fulfilling experience. Accordingly, all Conference attendees are expected to show respect and courtesy to other attendees, IBA staff and those involved with hosting the events throughout the Conference and at all events, receptions, and parties, whether officially organised by the IBA or others. All delegates, guests, attendees, speakers, exhibitors, staff and volunteers at the Conference are required to conform to the IBA Harassment Policy. See www.ibanet.org/iba-harassment-policy.

Cancellation by the IBA

We may at any time, with or without giving notice, in our absolute discretion and without giving any reason, cancel or postpone the Conference, change its venue or any of the other published particulars, or withdraw any invitation to attend. In any case, we will not be liable for any loss, liability, damage or expense suffered or incurred by any person, nor will we return any money paid to us in connection with the Conference unless we are satisfied not only that the money in question remains under our control but also that the person who paid it has been unfairly prejudiced (as to which, decision shall be in their sole and unfettered discretion and, when announced, final and conclusive).

The IBA shall have no liability to you, for a refund or otherwise, where the IBA is forced to cancel or reschedule part or all of the Conference due to reasons beyond our reasonable control. However, refunds may be paid at IBA's discretion.

IBA will be entitled to change the venue and make minor changes to the timing and content of the Conference.

The IBA, its officers and staff accept no responsibility for any views expressed, presentations or materials produced by delegates or speakers at the Conference.

Full **Conference and Events Terms and Conditions** apply.



International Bar Association

the global voice of the legal profession



About the IBA

The International Bar Association (IBA), established in 1947, is the world's leading organisation of international legal practitioners, bar associations, law firms and law societies.

The IBA influences the development of international law reform and shapes the future of the legal profession throughout the world. It has a membership of more than 80,000 individual lawyers and more than 190 bar associations and law societies spanning over 170 countries.

Inspired by the vision of the United Nations, the IBA was founded in the same spirit, just before the Universal Declaration of Human Rights was proclaimed in 1948.

The IBA covers all practice areas and professional interests, providing members with access to leading experts and up-to date information, enabling them to better represent their clients' interests.

Through its various committees, fora, and task forces, the IBA facilitates the exchange of information and views among its members as to laws, practices and professional responsibilities relating to the practice of law around the globe.

IBA Asia Pacific Regional Forum

The Asia Pacific Forum offers fantastic opportunities to establish contact with legal experts in and outside of the region, practising in many different areas of law, and to keep abreast of legal business developments in the region.

In addition to offering an unrivalled opportunity to establish contact among lawyers within and outside the region, and with acknowledged experts on different areas of law, specialist Forum activities provide an unparalleled opportunity to keep abreast of legal business developments in the region. Members also benefit from excellent working relations with national Bars, the Inter-Pacific Bar Association and LAWASIA.

For more information please visit the **IBA Asia Pacific Regional Forum home page**.

International Bar Association Asia Office

Trade Tower, Suite 4306,
511 Yeongdong-daero (Samseong-dong)
Gangnam-gu, Seoul, South Korea 06164
Tel: +82-2-6279-8100 Fax: +82-2-6279 8101
Email: asia.office@int-bar.org
Web: www.ibanet.org

International Bar Association

Chancery House, 53-64 Chancery Lane
London WC2A 1QS, United Kingdom
Tel: +44 (0)20 7842 0090
Email: member@int-bar.org
Web: www.ibanet.org



Booking form



Fourth IBA India Litigation and ADR Symposium

5–6 December 2025, Taj Mahal Hotel, New Delhi, Delhi, India

Please read the 'Information' section before completing this form and return it together with your proof of bank transfer to Sohyun Kwon at the address below.

BOOK ONLINE AT **WWW.IBANET.ORG/CONFERENCE-DETAILS/CONF2725** TO MAKE IMMEDIATE
AND SECURE PAYMENT BY CREDIT CARD AND OBTAIN A DISCOUNT ON THE FEES BELOW

PERSONAL DETAILS *(Please attach your business card or write in block capitals)*

Title _____ Given name _____ Family name _____

Name and country to be shown on badge *(if different from above)* _____

IBA Membership number *(if applicable)* _____ Date of birth _____

Firm/company/organisation _____

Address _____

Country _____

Tel _____ Email _____

Guest _____

Guests are not entitled to attend the working sessions, refreshment breaks or lunches. A guest must not be a member of the legal profession or seek to use the Conference as a business networking opportunity.

SPECIAL DIETARY REQUIREMENTS

If you have special dietary requirements, due to allergen intolerances, medical, religious reasons or a life choice, please specify the requirement below. The IBA is unable to cater for dietary requirements other than for the above reasons.

☐ Please tick box if you have allergen intolerances and specify _____

☐ Please tick box if your guest has allergen intolerances and specify _____

Please state all other dietary requirements clearly, eg, I am vegetarian, my guest does not eat red meat.

Disclosure of dietary information denotes you have agreed to the IBA sharing this information with relevant third parties who are providing catering on our behalf.

TO OBTAIN A DISCOUNT ON THE FEES BELOW,
PLEASE BOOK BY **27 NOVEMBER** ONLINE AT **WWW.IBANET.ORG/CONFERENCE-DETAILS/CONF2725**
IBA MEMBERS CAN BOOK ONLINE BY **7 NOVEMBER** FOR **£160**.
PLEASE SEE 'INFORMATION' FOR FURTHER ONLINE BOOKING DETAILS.

HARD COPY BOOKING FORMS AND FEES RECEIVED:	on or before 7 November	after 7 November	amount payable
IBA member	£190	£220	£
Non-member*	£220	£250	£
Guest fee**	£85	£85	£
<i>One place per registered delegate is permitted</i>			

SOCIAL FUNCTIONS	Price	Number of places	
Friday – Drinks reception and buffet dinner	NIL		NIL
Saturday – Host Committee drinks reception	NIL		NIL
<i>One social function place per delegate and paid guest is permitted.</i>			

Are you or your business resident outside of India? ☐ Yes ☐ No

Do you have a valid GSTIN? ☐ Yes ☐ No

Enter GSTIN registration number (GSTIN will be displayed on invoice) _____

TOTAL AMOUNT PAYABLE £



*JOIN THE IBA TODAY AND BOOK FOR THIS CONFERENCE AT THE IBA MEMBER RATE.
PLEASE FIND THE MEMBERSHIP APPLICATION FORM AT **WWW.IBANET.ORG**.

****GUESTS ARE NOT ENTITLED TO ATTEND THE WORKING SESSIONS. NO MEMBER OF THE LEGAL PROFESSION MAY BOOK AS A GUEST.**
GUEST FEES INCLUDE ATTENDANCE AT THE DRINKS RECEPTION AND BUFFET DINNER ON FRIDAY
AND HOST COMMITTEE DRINKS RECEPTION ON SATURDAY; AND THE NUMBER OF GUESTS IS LIMITED.

FULL PAYMENT MUST BE RECEIVED IN ORDER TO PROCESS YOUR BOOKING.
PLEASE NOTE THAT BOOKINGS ARE NOT TRANSFERABLE.

METHODS OF PAYMENT

By credit card

Book online at **www.ibanet.org/conference-details/CONF2725** and make immediate and secure payment by credit card

Note: please do not send your credit card details on the booking form or within an email or fax.

By bank transfer or BACs payment

Booking forms received without proof of payment will NOT be processed until proof of payment has been received.

Pounds sterling: by bank transfer or BACS payment to the IBA account number: 13270222 (Sort Code 56-00-03) at the National Westminster Bank, St James's & Piccadilly Branch, 208 Piccadilly, London W1A 2DG, United Kingdom.

SWIFT address NWBKGB2L, IBAN GB05NWBK56000313270222

Please ensure that a copy of the bank transfer details is attached to your booking form.

WHERE DID YOU FIRST HEAR ABOUT THIS CONFERENCE?

- | | | | | |
|---|---|---|-----------------------------------|--|
| ☐ IBA CONFERENCE | ☐ OTHER CONFERENCE | ☐ DIRECT MAIL | ☐ INTERNET | ☐ ADVERTISEMENT |
| ☐ EMAIL | ☐ EDITORIAL | ☐ RECOMMENDATION | ☐ OTHER | |

Please provide further details, quoting code (if applicable)

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PLEASE SEND THE COMPLETED FORM TO:

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